National Company Law Tribunal

Allahabad Bench

CPNO. 73 ND 2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017

NAME OF THE COMPANY: Soutele Machinery Put Ltd

SECTION OF THE COMPANIES ACT/1 & B CODE: 397/398 of Companies Act of 1956

SI. NO.	Name	Designation	Representation	Signature
<u>1.</u>	ADERU TA	esse PCS	Perhand	Here Todar
<u>2.</u>	Abhishek-Tocipathi		Respondent no-4	An

CP No. 73/ND/2016

Sh. Adesh Tandon PCS, for the petitioner. Sh. Abhishek Tripathi holding brief for the counsel ICICI Bank and other respondent.

The petitioner PCS pointed out that some difficulties are facing by the respondent company, in respect of filing of its statutory return before the office of the Registrar of Company, Kanpur despite this Court issued a direction on 25th September, 2017 by granting liberty to the petitioner for filing the annual return signed singly before the Registrar of Company and without waiting for signature of other Director/Respondent. However, such return could not be uploaded nor is allowed to file manually.

Therefore, the petitioner makes such request for appropriate direction to the ROC, Kanpur to manually accept such annual return alongwith document. It is further reported that the O/o ROC has referred the matter to the Ministry of Corporate Affairs, Govt. of India, for its appropriate instruction/guidelines, which is now awaited.

In view of this, the petitioner is at liberty to file a formal application by impleading the ROC, Kanpur as a party to the present case and may pray for appropriate order/direction of this Court, which may be issued after hearing the Central Govt. office of the ROC, Kanpur.

An advance copy of such application be provided to the ROC, Kanpur and a spare copy thereof be also provided to the counsel for the Respondent Bank and the CGSC.

The matter to be listed on 11th January, 2018.

Dated:11.12.2017

H.P. Chaturvedi, Member (Juniciai)

Typed by: Md. Zaid (Stenographer)